

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.2643
TO BE ANSWERED ON 04.08.2023

CHILD WELFARE COMMITTEE

2643. SHRI RAVNEET SINGH BITTU :

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

- (a) whether the Government is aware that as per Section 27 of the Juvenile Justice (Care and Protection of Children) Act, it is mandatory to establish at least one Child Welfare Committee (CWC) in each district of the country and if so, the details thereof;
- (b) the details of the total Child Welfare Committees (CWC) in the country, State/UT-wise and district-wise along with the guidelines in this regard;
- (c) whether the Government proposes to enhance the infrastructure and financial support to State/UT Governments to facilitate setting up of CWCs and to ensure their effective functioning under Mission Vatsalya;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) whether the Government has any portal to provide a unified digital platform for various programmes related to children and if so, the details thereof?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) & (b): The Ministry of Women and Child Development is administering the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act, 2015) as amended in 2021 which is the primary legislation for ensuring safety, security, dignity and well-being of children. The Act provides for protection of children in need of care and protection and those in conflict with law by catering to their basic needs through care, protection, development, treatment and social re-integration. It defines standards of care and protection to secure the best interest of child. Section 106 provides that Implementation of JJ Act lies with States/UTs. As per Section 27, every State Government has to constitute for every district, one or more Child Welfare Committees for exercising the powers and to discharge the duties conferred on such Committees in relation to children in need of care and protection under JJ Act.

The Child Welfare Committees have been empowered to take decisions with regard to the children in need of care and protection, keeping their best interest in mind. They are also mandated to monitor the functioning of the Child Care Institutions (CCIs). State-wise details of Child Welfare Committee (CWCs) supported under Mission Vatsalya Scheme (as on 31.03.2023) are at Annexure-I.

(c) & (d) : As per Mission Vatsalya Scheme Guideline, financial support of Rs.9,25,800/- is provided for setting up of two rooms of 300 sq. ft. for the CWC in the Children Home / Vatsalya Sadan (an Integrated Home Complex of CCIs (Children Home, Observation Home, Special Home, Place of Safety) along with offices for JJB and CWC within single premises for implementation of the JJ Act) for which grants for construction are sanctioned under the Scheme. Where an existing Children Home has the required space available within the premises, the same is provided to the CWC. However, in the district where there is no Children Home or the existing Children Home has no space for the CWC, funds are provided under the Mission Vatsalya Scheme for renting suitable premises for the CWC. CWC holds its sittings in one room while the other room is used as a waiting area for Children and their families.

(e) : As per Guidelines of Mission Vatsalya, a Digital Platform for various MIS related to children in difficult circumstances which include missing, orphaned, abandoned, and surrendered children has been developed by Ministry of Women and Child Development in consultation with States/UTS. The different portals under erstwhile Child Protection Services Scheme and Juvenile Justice Act i.e TrackChild portal for Missing/Found Children; ICPS portal for monitoring the scheme and; Khoya-Paya Citizen centric application for Missing and Sighted Children have been integrated under one single portal. This may be used by SCPS, DCPU, CWC, JJB, CCIs, SJPU as well as citizens through respective dashboard for all MIS purposes.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PART (A) AND (B) OF THE LOK SABHA UN-STARRED QUESTION NO.2643 FOR 04.08.2023 RAISED BY SHRI RAVNEET SINGH BITTU REGARDING CHILD WELFARE COMMITTEE

STATE-WISE DETAILS OF CHILD WELFARE COMMITTEE (CWCs) SUPPORTED UNDER MISSION VATSALYA SCHEME (AS ON 31.03.2023).

| S. No. | State | No. of CWC Assisted |
|---------------|--------------------------------------|----------------------------|
| 1 | Andhra Pradesh | 26 |
| 2 | Arunachal Pradesh | 26 |
| 3 | Assam | 35 |
| 4 | Bihar | 38 |
| 5 | Chhattisgarh | 32 |
| 6 | Goa | 2 |
| 7 | Gujarat | 33 |
| 8 | Haryana | 22 |
| 9 | Himachal Pradesh | 12 |
| 10 | Jammu and Kashmir | 20 |
| 11 | Jharkhand | 24 |
| 12 | Karnataka | 39 |
| 13 | Kerala | 14 |
| 14 | Madhya Pradesh | 51 |
| 15 | Maharashtra | 39 |
| 16 | Manipur | 16 |
| 17 | Meghalaya | 12 |
| 18 | Mizoram | 11 |
| 19 | Nagaland | 16 |
| 20 | Orissa | 31 |
| 21 | Punjab | 23 |
| 22 | Rajasthan | 33 |
| 23 | Sikkim | 6 |
| 24 | Tamil Nadu | 40 |
| 25 | Tripura | 8 |
| 26 | Uttar Pradesh | 75 |
| 27 | Uttarakhand | 13 |
| 28 | West Bengal | 25 |
| 29 | Telangana | 36 |
| 30 | Andaman & Nicobar | 3 |
| 31 | Chandigarh | 1 |
| 32 | Dadra & Nagar Haveli and Daman & Diu | 3 |
| 33 | Ladakh | 2 |
| 34 | Lakshadweep | 1 |
| 35 | Delhi | 10 |
| 36 | Puducherry | 4 |
| Total | | 782 |